

Sl. No.	Financial Year in which procurement to be initiated	No. of Control Units to be purchased	No. of Ballot Units to be purchased
1.	2014-15	142631	213947
2.	2015-16	135481	203222
3.	2016-17	190592	285888
4.	2017-18	336045	504068
5.	2018-19	125681	188522
TOTAL		930430	1395647

#### **Pendency and disposal of cases of various High Courts**

3320. DR. BHALCHANDRA MUNGEKAR: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases pending in various High Courts and the Supreme Court as on 31st March, 2014;

(b) out of them, how many are of original, civil and criminal nature, respectively, High Court-wise details thereof; and

(c) how Government plans to dispose of these pending cases?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):  
(a) to (c) The data on pendency of cases is maintained by Supreme Court and High Courts. As per available information, 64,330 cases were pending in Supreme Court as on 01.04.2014. Details of civil and criminal cases pending in the High Courts are given in Statement (*See below*).

Disposal of pending cases in various courts is within the domain of the Judiciary. In order to create an enabling environment for judiciary, the Government has set up National Mission for Justice Delivery and Legal Reforms. The major initiative under the National Mission relate to Infrastructure Development for Subordinate Judiciary and Computerization of Courts. The Central Government has provided financial assistance to the tune of ₹ 2,198 crores to State Governments and Union Territories for upgradation/ construction of court complexes and residential units for judicial officers in the last three years. Under the e-Courts Project 13,227 courts have been computerized by 31st March, 2014. Computerization of courts would enable the courts to exercise greater control over management of cases in the docket. It will also provide designated services to the

litigants and the lawyers. In order to reduce government litigation in courts the Central Government has encouraged the States to notify their litigation policies which contain provisions for weeding out infructuous cases and promote dispute resolution through alternative mechanisms. The Government is also looking into the areas prone to excessive litigation for adopting suitable policy and legislative measures to curb such litigation.

**Statement**

*Pendency of Civil and Criminal Cases in High Courts as on 31.12.2013*

Sl. No.	High Court	Case Type	Pendency as on 31.12.2013
1.	Allahabad	Civil	695431
		Criminal	347967
		TOTAL	1043398
2.	Andhra Pradesh	Civil	201425
		Criminal	31034
		TOTAL	232459
3.	Bombay	Civil	299931
		Criminal	49906
		TOTAL	349837
4.	Calcutta	Civil	230317
		Criminal	49689
		TOTAL	280006
5.	Delhi	Civil	49000
		Criminal	15652
		TOTAL	64652
6.	Gujarat	Civil	60131
		Criminal	31822
		TOTAL	91953
7.	Gauhati	Civil	33534
		Criminal	7378
		TOTAL	40912

Sl. No.	High Court	Case Type	Pendency as on 31.12.2013
8.	Himachal Pradesh	Civil	54015
		Criminal	6058
		TOTAL	60073
9.	Jammu and Kashmir	Civil	87794
		Criminal	5244
		TOTAL	93038
10.	Karnataka	Civil	179379
		Criminal	17593
		TOTAL	196972
11.	Kerala	Civil	99573
		Criminal	32586
		TOTAL	132159
12.	Madras	Civil	490383
		Criminal	67096
		TOTAL	557479
13.	Madhya Pradesh	Civil	174665
		Criminal	86946
		TOTAL	261611
14.	Odisha	Civil	168794
		Criminal	38028
		TOTAL	206822
15.	Patna	Civil	79896
		Criminal	52259
		TOTAL	132155
16.	Punjab and Haryana	Civil	200549
		Criminal	62211
		TOTAL	262760

Sl. No.	High Court	Case Type	Pendency as on 31.12.2013
17.	Rajasthan	Civil	244020
		Criminal	63620
		TOTAL	307640
18.	Sikkim	Civil	95
		Criminal	25
		TOTAL	120
19.	Uttarakhand	Civil	15269
		Criminal	5417
		TOTAL	20686
20.	Chhattisgarh	Civil	27146
		Criminal	16993
		TOTAL	44139
21.	Jharkhand	Civil	38001
		Criminal	34957
		TOTAL	72958
22.	*Tripura	Civil	4743
		Criminal	1091
		TOTAL	5834
23.	*Manipur	Civil	3761
		Criminal	92
		Total	3853
24.	*Meghalaya	Civil	1115
		Criminal	74
		TOTAL	1189
ALL HIGH COURTS TOTAL CIVIL			3438967
ALL HIGH COURTS TOTAL CRIMINAL			1023738
GRAND TOTAL OF ALL HIGH COURTS			4462705

Source: Above statement is compiled on the basis of figures received from the High Court.

\*Operationalization of 3 new High Courts was notified on 23rd March, 2013